

(SCHEDULE 1)

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STERA ENGINEERING (INDIA) PRIVATE LIMITED


RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	STERA ENGINEERING (INDIA) PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	10/09/2008
3.	Authority under which Corporate Debtor is incorporate/registered	Registrar of Companies -Chennai - Ministry of Corporate Affairs
4.	Corporate Identity Number/Limited Liability Identification Number of Corporate Debtor	U27100TN2008PTC069231
5.	Address of the Registered Office and Principal Office(if any) of Corporate Debtor	Regd Office: Bharati Villas 26B Jawaharlal Nehru Salai Ekkaduthangal, Gunidy IE, Chennai 600032
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	7.3.2024 (Order received on 12.3.2024)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	3 rd September 2024
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	SATYADEVI ALAMURI IBBI/IPA-002/IP-N00071//2017-18/10205
9.	Address and email id of the Interim Resolution Professional as registered with the Board	No.23 Lake Area, 3 rd Cross Street, Nungambakkam Chennai 600034 email id: satyadevifcs@gmail.com
10.	Address and email id to be used for correspondence with the Interim Resolution Professional	First Floor, 23, LAKE AREA, 3 RD CROSS STREET, NUNGAMBAKKAM CHENNAI 600034, TAMIL NADU, INDIA E-Mail id: cirp.stera@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	26.3.2024 (14 days from 12.3.2024 being receipt of order date)
12.	Classes of creditors, if any under Clause (B) of sub section (6A) OF SECTION 21, ascertained by the Interm Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized representative of Creditors in a class (Three names for each class)	Not Applicable
14.	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	(A) Web link: https://ibbi.gov.in/home/downloads (B) N.A.

Notice is hereby given that the National Company Law Tribunal, Divisional Bench II, Chennai has ordered the commencement of a corporate insolvency resolution process against STERA Engineering (India) Private Limited ON 7.3.2024 Vide order No.IBA/581/2019 dt.7.3.2024.

The Creditors of STERA ENGINEERING (INDIA) PRIVATE LIMITED are hereby called upon to submit a proof of their claims on or before 26.3.2024 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12 is not applicable to this Corporate Debtor.

Submission of false or misleading proofs of claim shall attract penalties.


CS SATYADEVI ALAMURI
COMPANY SECRETARY AND INSOLVENCY PROFESSIONAL
C.P NO: 2307/IBBI/IPA-002/IP-N00071/2017-18/10205
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23, LAKE AREA, 3rd CROSS STREET
NUNGAMBAKKAM, CHENNAI-600 034.

Sd/
SATYADEVI ALAMURI
Interim Resolution Professional of STERA ENGINEERING (INDIA) PVT LTD under CIRP
IBBI/IPA-002/IP-N00071/2017-18/10205

Place: Chennai
Date 12.3.2024